



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/1116/2020

This the 27th day of November, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)

1. Dr. Sucheta Gupta age-35 years, D/o Dr. Makhan Lal, R/O at present H.N.-147 ward No.8, Near ISKON temple Shakti Nagar-Udhampur, Presently posted as Medical Officer, CHC Chenani.

.....Applicants

(Mr. Rupinder Singh, Advocate)

Versus

1. UT of Jammu and Kashmir, through Commissioner-Secretary to Government, Health & Medical Education Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Financial Commissioner to Government, Health & Medical Education Department, Civil Secretariat, Srinagar/Jammu-180001.
3. Principal/Dean, Government Medical College, Bakshi Nagar, Jammu-180001.
4. Director Health Services, Jammu-180001.

..... Respondents

(Mr. Rajesh Thapa, Id. DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Applicant Dr. Sucheta Gupta submitted her application in pursuance of advertisement notice dated 11.11.2020 issued by the Principal/Dean, Government Medical College, Bakshi Nagar, Jammu inviting applications for the post of Registrar/Demonstrator in various Disciplines including the Discipline of Medicine in Government Medical College, Jammu. Present O.A. has been filed to direct respondent no. 3 to accept the application form of the applicant.
2. The details of the advertisement reveals that the last date of receipt of applicant form is 28.11.2020. Indisputably, the last date for receipt of form is yet to arrive, as such, the respondents have time till 28.11.2020 to forward the application form of the applicant to the concerned Principal/Dean, Jammu. We dispose of the O.A. with direction to the concerned respondents to either forward the application form of the applicant to Principal/Dean, Government Medical College, Jammu before the last date fixed in the advertisement notice and in case the respondents are of the view that the applicant is not eligible and therefore her application can not be forwarded, they would pass a reasoned and speaking order in this regard with intimation to the applicant. In case, the respondents reject the case for forwarding the application by way of passing a reasoned and speaking order, the applicant would be at liberty to approach proper Forum for redressal of

her grievance, if any. It is made clear that we have not decided anything on merit of the O.A.

3. Accordingly, the O.A. is disposed of. No costs.

(Mohd. Jamshed)
Member (A)

(Rakesh Sagar Jain)
Member (J)

Mks/-